

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.108- IA/893(AHM) 2024
In
C.P.(IB)/158(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

India Bank

.....Applicant

V/s

Mrs. rajani Ajay Gupta

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Sumit Parikh, Advocate

For the Personal Guarantor

: Mr. Kunal Vaishnava, Advocate

For the Financial Creditor

: Ms. Riddhi Vadgna, Advocate for

: Mr. Ritesh Patadia, Advocate

For the RP

: Mr. Rathin Majmudar, RP in Person

ORDER
(Hybrid Mode)

A service report has been filed vide inward diary No. D-5290 dated 04.07.2024, which reflects the notice sent to the Respondent/Personal Guarantor on 28.06.2024, showing delivered on 02.07.2024, as per the tracking report from the Postal Authority.

Learned Counsel for the Respondent/Personal Guarantor seeks time to file a Vakalatanama as well as reply in the matter.

Let reply, if any, be filed further extended period of two weeks. Thereafter, rejoinder, if any.

Re-list on 12.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)